

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 658 of 2020 in CP(IB) 324/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2021**

Name of the Company: Chandra Prakash jain
V/s
Rajendra Narottamdas Sheth & Ors

Section 19(2) r.w 60 of IBC & 424(2) of Co.act,2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(Through Video Conferencing)

Advocate, Ms. Gargi Vyas is present on behalf of the applicant.

Advocate, Mr. Harmish Shah is present on behalf of the respondent submitted that the corporate debtor has filed an application before the Hon'ble Supreme Court against an impugned order passed in CP (IB) 324 of 2019, hence, the matter may be adjourned.

The prayer is allowed.

List the matter on 19.02.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 20th day of January 2021